

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Miscellaneous Application No. 08 of 2020

in

Company Appeal (AT) (Insolvency) No. 499 of 2019

IN THE MATTER OF:

Harkirat Singh Bedi

...Applicant

Versus

The Oriental Bank of Commerce

...Respondent

Present:

For Appellant: Mr. Sudhir Kr. Sharma, Advocate.

For Respondent: Mr. Vipin Datta, Advocate for R-1.

ORDER
(Virtual Mode)

19.02.2021 Learned Counsel for Respondent submits that he has not received the copy of the Application. Learned Counsel for the Applicant to serve copy of the Application to the Learned Counsel for the Respondent by E-mail.

The Applicant to substitute the word "Miscellaneous" for the word "Review" which has been used for describing the Application.

The Respondent may file Reply-Affidavit within three weeks.

List the Application on **01st April, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)